

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT

THE HONOURABLE MR. JUSTICE A. BADHARUDEEN
&
THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

Tuesday, the 12th day of May 2026 / 22nd Vaisakha, 1948

IA.NO.1/2026 IN WA NO. 1029 OF 2026(FILING NO.)

ARISING FROM JUDGMENT DATED 28.04.2026 IN WP(C) 15783/2026 OF THIS COURT
APPLICANT/APPELLANTS:

1. K.A MUHAMMED ASHRAF AGED 75 YEARS S/O ADV.HAJI VMA KAREEM, MANAGER MM MUM UP SCHOOL KARAKAD, NADAKKAL P.O ERATTUPETTA, KOTTAYAM DISTRICT (RESIDING AT FATHIMA MANZIL, KARAKAD, KOTTAYAM DISTRICT-686121), PIN - 686121
2. P.R ASHOKA VARMA RAJA AGED 81 YEARS S/O NARAYANA NAMBOOTHIRI MANAGER SMV HSS POONJAR, KOTTAYAM DISTRICT (RESIDING AT KANJIRAMATTOM PALACE, POONJAR P.O. KOTTAYAM DISTRICT-686 581)., PIN - 686581

RESPONDENTS/RESPONDENTS:

1. MUSLIM GIRLS' HIGHER SECONDARY SCHOOL, REPRESENTED BY ITS MANAGER MR. M.K. ANSARI ERATTUPETTA, KOTTAYAM DISTRICT, KERALA, PIN - 686121
2. STATE OF KERALA REPRESENTED BY THE SECRETARY GENERAL EDUCATION (F) DEPARTMENT, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695014
3. DIRECTOR OF GENERAL EDUCATION OFFICE OF THE DIRECTOR OF GENERAL EDUCATION JAGATHY, THIRUVANANTHAPURAM, PIN - 695014
4. DISTRICT EDUCATIONAL OFFICER, KANJIRAPPALLY OFFICE OF THE DISTRICT EDUCATIONAL OFFICE KANJIRAPPALLY PONKUNNAM JUNCTION, KOTTAYAM, PIN - 686506
5. ELECTION COMMISSION OF INDIA, REPRESENTED BY ITS SECRETARY NIRVACHAN SADAN, ASHOKA ROAD, NEW DELHI, PIN - 110001
6. CHIEF ELECTORAL OFFICER KERALA ELECTION DEPARTMENT KERALA LEGISLATIVE COMPLEX, VIKAS BHAVAN P.O., THIRUVANANTHAPURAM, PIN - 695033
7. MUNICIPAL COUNCIL, REPRESENTED BY ITS SECRETARY ERATTUPETTA MUNICIPALITY, ERATTUPETTA P.O KOTTAYAM, PIN - 686121
8. THE SECRETARY ERATTUPETTA MUNICIPALITY, ERATTUPETTA P.O KOTTAYAM, PIN - 686121

Application praying that in the circumstances stated in the affidavit filed therewith the High Court be pleased to grant leave to file Appeal against the Judgment in W.P.(C) No.15783/2026 dated 28.04.2026

This Application coming on for orders on 12.05.2026 upon perusing the application and the affidavit filed in support thereof, and upon hearing the arguments of K.A.MANZOOR ALI, Advocate for the applicants, the court on the same day passed the following:

ORDER

This is a petition filed to grant leave to file appeal against the judgment in W.P.(C) No.15783/2026 dated 28.04.2026.

Whether leave sought for is to be granted or not is a matter to be heard in detail.

Post for hearing the same in detail on 21.05.2026.

In the meantime, this Court is not inclined to stay the implementation of the judgment in W.P.(C).No.15783/2026 dated 28.04.2026. But, any decision passed in pursuance of the said judgment shall be subject to the final decision in the leave petition.

Sd/- A. BADHARUDEEN JUDGE

Sd/- MURALEE KRISHNA S. JUDGE

